

(2022) 03 SEBI CK 0079

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 149 Of 2021, Appeal No. 578, 584 Of 2020

G.R.K Reddy And Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 03-03-2022

Acts Referred:

Citation : (2022) 03 SEBI CK 0079

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Anshuman Sugla, Tanya Gupta, Shiraz Rustomjee, Manish Chhangani, Ravishekhar Pandey, Samreen Fatima

Judgement

1. Adjourned on the request of the appellants as a new counsel is supposed to be appointed. List on March 23, 2022.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matters would be taken up for hearing through video conference or through physical hearing.
3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.